

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA-410/93 & RA 411/93  
in OA No. 1047/92

69

New Delhi, dated the 19th April, 1994

Hon'ble Sh. N.V. Krishnan, Vice Chairman (A)  
Hon'ble Sh. B.S. Hegde, Member (Judicial)

Shri Govind Prasad Nigam,  
R/o 414, Sector-8, R.K.Puram,  
New Delhi-110022

Shri Ram Avtar Sharma  
R/o C-209, Pragati Vihar Hostel,  
Lodhi Road, New Delhi.  
(By advocate Sh. B.E. Ravel )  
In the matter of

...Review applicants

N.K. Kakkar & Another

Versus

Union of India and Others ... Respondents  
(By Advocate Shri Jog Singh )

ORDER

(Hon'ble Sh. N.V. Krishnan, Vice Chairman (A))

RA 410/93 and 411/93 have been filed by Shri Govind Prasad Nigam and Ram Avtar Sharma in respect of judgment dated 10.9.93 by which OA No. 1047/92 and two other OAs were disposed of. The Review applicants have stated that they were made parties to OA 1047/92 as co-applicant's by allowing their MPs 1375/92 and MP 1500/92 respectively but, inadvertently, their names have not been mentioned in the party array in the judgment. The prayer, therefore, is that the judgment be corrected to include the names of the review applicants and give them the benefit of that judgment in the same manner as it is given to other applicants.

(30)

2. Learned counsel for the respondents does not oppose the review applications.

3. We find that the submission made is correct. The mistake has occurred because neither these two review applicants nor their counsel, took the precaution of adding their names in the party array of OA 1047/92 when the MP 1375/92 and 1505/92 were allowed making their co-applicants.

4. We, therefore, allow the review applications and direct that the names of these two review applicants be added in the party array of the judgment as ~~and~~ <sup>2</sup> ~~and we~~ co-applicants; further direct that para 59(iii) of the judgment giving direction in respect of OA 1047/92 by way of disposal of that OA shall also apply to the review applicants as they apply to the applicants in that <sup>cl</sup> OA whose names are mentioned in the party array. <sup>Copy of this</sup> <sup>order be placed on book RA</sup>

5. Registry to carry out necessary corrections and serve copies of this order on all concerned.

*B.S. Hegde*  
(B.S. Hegde)

Member (Judicial)

*N.V. Krishnan*  
(N.V. Krishnan)  
19/4/94

Vice Chairman (A)

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